

12.24½ hrs.

**REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\***

**The Deputy Minister of Law (Shri Hajarnavis):** I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951."

*The motion was adopted.*

**Shri Hajarnavis:** I introduce the Bill.

12.25 hrs.

**MOTION OF PRIVILEGE**

**STATEMENT BY CHIEF MINISTER OF KERALA**

**Mr. Speaker:** The House will now resume further consideration of the following motion regarding the question of privilege moved by Shri M. R. Masani, and amendment thereto, moved by Dr K B Menon, on the 27th September, 1958:

"That the attention of the House having been drawn by an Hon'ble Member on September 23 to the telegram sent by Mr. E. M. S. Namboodripad, Chief Minister of Kerala, to Pandit G. B. Pant, Home Minister, extracts from which are contained in a report based allegedly on official sources issued by the Press Trust of India from Trivandrum on September 20 and published in *The Times of India*, Delhi and the *Amrit Bazar Patrika*, Calcutta, on September 21, in the course of which Mr. Namboodripad has attributed the

motive of slander to some Hon'ble Members of this House;

and having taken note of the subsequent telegram from Mr. Namboodripad to Pandit G. B. Pant, which was read to this House by the Hon'ble the Speaker on September 23;

this House resolves that the matter be referred to the Committee of Privileges for investigation as to whether a breach of privileges of the House and of the Hon'ble Members concerned has been committed; and whether any contempt of the House thus committed has been adequately purged; and that the Committee be requested to present its report and recommendations for appropriate action at the first day's sitting of the next session of the Lok Sabha."

Thereafter, I have received one more amendment to the motion, and that was tabled by Shri Narayanankutty Menon. Does he want to move it?

**Shri Narayanankutty Menon:** Yes.

**Raja Mahendra Pratap (Mathura):** I have been to Kerala recently. So, I must also be given an opportunity

**Mr. Speaker:** I will try to give him an opportunity later. I have received notice of an amendment from Shri Tridib Kumar Chaudhuri. But it was received only today.

**Shri Tridib Kumar Chaudhuri (Berhampore):** I may be permitted to move it.

**Mr. Speaker:** I think it is too late. I will be satisfied with whatever amendments have already been moved.

**Shri Tridib Kumar Chaudhuri:** Yesterday was a holiday.

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